

IN THE HIGH COURT OF JHARKHAND AT RANCHI

W.P.(C) No. 2832 of 2021

Janta Mazdoor Sangh, through its General Secretary Bachcha Singh
... .. Petitioner

Versus

State of Jharkhand through its Secretary, Department of Labour,
Employment and Training & Ors.
... .. Respondents

CORAM: HON'BLE MR. JUSTICE RAJESH SHANKAR

For the Petitioner : Mr. R.S. Mazumdar, Sr. Advocate

For the Resp. Nos. 1 to 4 : Mr. Mohan Dubey, A.C. to A.G.

For the Respondent No. 5 : Mr. Ajit Kumar, Sr. Advocate

Mr. Amlan Palit, Advocate

03/06.09.2021 The present case is taken up through video conferencing.

Issue notice.

Mr. Mohan Dubey, learned A.C. to A.G., appears and waives notice on behalf of the respondent nos. 1 to 4.

Mr. Amlan Palit, assisting counsel to Mr. Ajit Kumar, learned Senior Advocate, appears and waives notice on behalf of the respondent no. 5.

Learned counsel for the respondent nos. 1 to 4 as well as the respondent no. 5 pray for and are allowed three weeks' time to seek instruction and file respective counter affidavits.

Since notice has already been accepted on behalf of the contesting private respondent i.e. the respondent no. 5, Caveat Petition No. 96 of 2021 filed by one Siddharth Gautam and Caveat Petition No. 98 of 2021 filed by one Ranjay Kumar are not required to be considered.

Put up this case after three weeks under the heading "For Admission".

(Rajesh Shankar, J.)